directed the Central Universities to fill up the vacant faculty positions at the earliest.

- (c) The UGC has informed that no such incident came to the notice of UGC in case of Central Universities.
- (d) No, Sir. The UGC has further informed that none of the Central Universities have reported increase in working hours due to the introduction of the CBCS.

## Funding pattern of Sarva Shiksha Abhiyan

- 540. DR. K.P. RAMALINGAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government has decided to reduce its share of funding in the flagship Sarva Shiksha Abhiyan from 65 per cent to 50 per cent and revise funding pattern to 50:50 instead to 65:35, if so, the reasons therefor, and
- (b) whether it is also a fact that many State Governments have raised their concern in this regard, if so, the details and the steps taken by Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) It has been decided that the funds sharing pattern of Sarva Shiksha Abhiyan (SSA) will be in the ratio of 60:40 between Centre and States (90:10 for the 8 North-Eastern States and 3 Himalayan States) with effect from the year 2015-16. The revision has been done in view of the higher devolution of funds to the States from 32% to 42% as recommended by the 14th Finance Commission.

(b) Some State Governments namely Bihar, Odisha, Puducherry, Tamil Nadu, Karnataka and West Bengal had raised their concern about interim reduction of the central share of funding in the SSA from 65 per cent to 50 per cent, which has subsequently been rationalized to 60 per cent based on the report of the Sub-Group of Chief Ministers on Rationalization of Centrally Sponsored Schemes constituted by the National Institution for Transforming India (NITI) Aayog.

## **Gyandeep schemes for soldiers**

541. DR. CHANDAN MITRA:

SHRI D. KUPENDRA REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

whether Indira Gandhi National Open University (IGNOU) had signed an MoU with the Indian Army to provide degrees to soldiers through Gyandeep Scheme, if so, the details thereof; and

(b) whether it is a fact that the said scheme has not been implemented properly thereby causing problems to the soldiers, if so, the details thereof and the reasons therefor?

THE **MINISTER** OF **HUMAN RESOURCE** DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) As per the information furnished by IGNOU, a MoU was signed between IGNOU and Indian Army on 4th September, 2009 for Gyandeep Scheme with the objective of conferring educational certification on soldiers of the Indian Army, within the parameters laid down by IGNOU, for Community Colleges, recognizing the 'In Service' training done by them. This would be within the broad framework set out by the University, through registration of Regimental Training Centres/Human Resource Development centres of the Indian Army and Army Schools of Instruction under IGNOU Community Colleges. Further, as per the provisions of the aforesaid MoU, the students after acquiring skills/knowledge worth 64 credits from the Army-IGNOU Community Colleges, have the option of vertical mobility into 3rd year of B.A./B.Com./B.Sc. of IGNOU.

Certain issues that led to the non-issuance of the degrees/grade cards had been brought to the notice this year of the Ministry of Human Resource Development, and have been subsequently resolved. There is now no such issue. So far the University has already issued 3,73,047 Degrees/Grade Cards/Provisional Certificates based on the results provided by the Indian Army and also permitted vertical mobility of Advance Diploma holders to 3rd year of B.A./B.Com./B.Sc from July, 2015 Session as per the decision of the 64th Academic Council meeting of IGNOU held on 10th July, 2015.

## Implementation of Right to Education Act

- †542. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the name of the States of the country who have not implemented the Right to Education Act after the enactment of the said legislation;
- (b) whether private educational institutions and guardians protested against the implementation of the Right to Education Act and cases were lodged in the courts, if so, the details thereof; and
- (c) whether Government proposes to make amendment in the Right to Education Act, if so, by when and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has been extended to the whole of India except the State of Jammu and †Original notice of the question was received in Hindi.